

**FA No. 1/2013**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

As prayed for by the learned counsel appearing for the appellant, list this case on 03.07.2014.

**JUDGE**

*Sylvana*

**FA No. 1/2014**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

Mr. B.K.Deb Roy, learned counsel appearing for the appellant prays for allowing him to withdraw this appeal without prejudicing his right to seek appropriate remedy.

This appeal is disposed of on withdrawal.

**JUDGE**

*Sylvana*

**MC[WP(C)] No. 171/2014**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

Peruse this application for setting aside of the order of this Court dated 06.11.2013 for dismissing the writ petition on default. On perusal of the present Misc. Application, it appears that sufficient cause had been shown for setting aside of the order of this Court dated 06.11.2013. Accordingly, the order dated 06.11.2013 is set aside and WP(C) No. 30/2013 is restore to the file.

This is Misc. Application is allowed.

**JUDGE**

*Sylvana*

**WP(C) No. 26/2014**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

Mr. S.Dey, learned counsel appearing for the respondent Nos. 2 & 3, prays for further 2 (two) weeks' time for filing affidavit-in-opposition.

Prayer is granted.

List this case on 10.07.2014.

**JUDGE**

*Sylvana*

**WP(C) No. 30/2013**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

By the order of this Court dated 19.06.2014 passed in MC[WP(C)] No. 171/2014, this writ petition is restored to the file.

List this case for final hearing after 2 (two) week (03.07.2014).

**JUDGE**

*Sylvana*

**WP(C) No. 36/2014**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

As prayed for by Mr. K.C.Gautam, learned counsel appearing for the petitioner submits at the Bar that service of notice of the present petition can be served by dasti service to respondent No. 5 through the Registry. If dasti service is effected upon the respondent No. 5, the affidavit shall be deprived in this regard.

List this case on 10.07.2014.

**JUDGE**

*Sylvana*

**WP(C) No. 133/2013**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

Mr. S.Dey, learned counsel appearing for the petitioner,  
prays for further 3 (three) weeks time for filing rejoinder affidavit.

Prayer is granted.

List this case on 10.07.2014.

**JUDGE**

*Sylvana*

**WP(C) No. 133/2014**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

As prayed for by the learned counsel appearing for the petitioner, list this case on 27.06.2014.

**JUDGE**

*Sylvana*



**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

Heard Mr. H.S.Thangkhiew, learned senior counsel assisted by Mr. P.Nongbri, learned counsel appearing for the petitioner and Mr. R.Debnath, learned CGC appearing for respondent No. 1 and also Mr. N.D.Chullai, learned senior GA appearing for respondents No. 2, 3 & 4.

At the very outset of hearing, Mr. H.S.Thangkhiew, learned senior counsel appearing for the petitioner submits at the Bar that there is one bonafide typographical mistake in arranging the numbers of respondents in the cause title. That typographical mistake is allowed to be corrected on the payment of Rs. 200/- and this amount is to be deposited in the fund of the High Court Bar Association, Shillong in the course of the day.

No formal notice needs to be issued as the respondents have already entered appearance through their respective counsel.

Considering the matter in urgency, an endeavour shall be made to dispose of the writ petition at the admission stage.

List this case on 10.07.2014.

**JUDGE**

*Sylvana*

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

Heard Mr. H.S.Thangkhiew, learned senior counsel assisted by Mr. P.Nongbri, learned counsel appearing for the petitioner and also Mr. N.D.Chullai, learned senior GA assisted by Mr. S.Sen Gupta, learned GA appearing for respondents.

No formal notice needs to be issued as the respondents have already entered appearance through their respective counsel.

Considering the nature of this case, an attempt shall be made to dispose of the writ petition at the admission stage.

List this case on 17.07.2014.

**JUDGE**

*Sylvana*

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

Heard Mr. B.K.Deb Roy, learned counsel appearing for the petitioner.

The prayer sought for in the present writ petition is for a direction to the respondents to expedite the process of voluntary retirement of the petitioner from his service. It is also stated that the said representation of the petitioner is still pending for a considerable period i.e. since 01.11.2013.

Mr. N.D.Chullai, learned senior GA appearing for the respondents is directed to take instructions in this regard within 3 (three) weeks from today.

List this case for admission after 4 (four) weeks (18.07.2014).

**JUDGE**

*Sylvana*

**WP(C) No. 217/2013**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

As prayed for by the learned counsel appearing for the petitioner, list this case on 23.06.2014.

**JUDGE**

*Sylvana*

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

Mr. P.Nongbri, learned counsel appearing for the petitioner submits at the Bar that the rejoinder affidavit is ready, and waiting for the signature of the petitioners as the petitioners are posted outside. He prays for further 3 (three) weeks time for taking the signatures of the petitioners on the said rejoinder affidavit and filing the same.

Prayer is granted.

List this case on 10.07.2014.

**JUDGE**

*Sylvana*

**WP(C) No. 265/2013**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

As prayed for by the learned counsel appearing for the petitioner, list this case on 01.07.2014.

**JUDGE**

*Sylvana*

**WP(C) No. 270/2012**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

As prayed for by the learned counsel appearing for the petitioner, list this case on 26.06.2014.

**JUDGE**

*Sylvana*

**WP(C) No. 395/2013**

**BEFORE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.06.2014**

As prayed for by Mr. K.P.Bhattacharjee, learned counsel for the respondents, further 3 (three) weeks time is granted for filing counter affidavit.

List this case on 10.07.2014.

**JUDGE**

*Sylvana*